



FORM No. - 4
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 167 of 2004
Applicant (s) A. S. Choudhury Respondent (s) Union of India & Ors
Advocate for Applicant (s) M/s. D.P. Dhal Advocate for Respondent(s) P.K. Rath, B.B. Mishra
K. Dash

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
2 P.O. for Rs. 50/- for For Registrations pl. 11.5.04 Regstr. For Admission & stay copy served. 11/5/04 Baner	REGISTER 11/5/04 Regstr. Order no. 1 dated 12.5.04 Heard learned counsel for the applicant and Shri R.Ch. Rath, learned standing Counsel (Railways) for the respondents. On course of hearing, an admission, learned counsel for the applicant files a memo seeking permission to withdraw the OA with liberty to pursue the remedy in appropriate forum. The OA is permitted to be withdrawn and is disposed of as such. The applicant is at liberty to pursue remedy in appropriate forum. Member (J) Vice-Chairman